

(xvi) The Customs and Central Excise Duties Export Drawback (General) Eighty-third Amendment Rules, 1971, published in Notification No. G. S. R. 1520 in Gazette of India dated the 9th October, 1971.

(xvii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fourth Amendment Rules, 1971, published in Notification No. G. S. R. 1521 in Gazette of India dated the 9th October, 1971.

(xviii) The Customs and Central Excise Duties Export Drawback (General) Eighty-fifth Amendment Rules, 1971, published in Notification No. G. S. R. 1522 in Gazette of India dated the 9th October, 1971. [*Placed in Library See No. LT-1213/71*]

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 9 of the Mysore Stamp Act, 1957 read with clause (c) (iv) of the Proclamation dated the 27th March, 1971, issued by the President in relation to the State of Mysore :—

- (i) S.O. 578 published in Mysore Gazette dated the 8th April, 1971.
- (ii) S.O. 656 published in Mysore Gazette dated the 22nd April, 1971.
- (iii) S.O. 1295 published in Mysore Gazette dated the 22nd July, 1971.
- (iv) S.O. 1328 published in Mysore Gazette dated the 29th July, 1971. [*Placed in Library. See. No. LT-1214/71*]

REPORT ON THE WORKING OF COMMISSION OF RAILWAY SAFETY FOR 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SAROJINI MAHESH) :

I beg to lay on the Table a copy of the Report (Hindi and English versions) on the working of the Commission of Railway Safety for the year 1970-71. [*Placed in Library. See. No. LT-1215/71*]

NOTIFICATION UNDER CUSTOMS ACT

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI NANDINI SATPATHY) : I beg to lay on the Table—

(1) A copy of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :—

- (i) G.S.R. 1172 published in Gazette of India dated the 18th August, 1971, together with an explanatory memorandum.
- (ii) G. S. R. 1383 published in Gazette of India dated the 19th September, 1971, together with an explanatory memorandum.
- (iii) G. S. R. 1542A published in Gazette of India dated the 15th October, 1971.
- (iv) G. S. R. 1596 published in Gazette of India dated the 21st October, 1971, together with an explanatory memorandum.
- (v) G. S. R. 1649 published in Gazette of India dated the 30th October, 1971, together with an explanatory memorandum.
- (vi) G. S. R. 1674 published in Gazette of India dated the 6th November, 1971, together with an explanatory memorandum.
- (vii) G. S. R. 1726 published in Gazette of India dated the 13th November, 1971, together with an explanatory memorandum.
- (viii) G. S. R. 1729 published in Gazette of India dated the 12th November, 1971 together with an explanatory memorandum. [*Placed in Library. See. No. LT-1216/71*]

[Shrimati Nandini Satpathi]

(2) A copy of the Inland Air Travel Tax Rules, 1971 (Hindi and English versions) published in Notification No. G. S. R. 1760 in Gazette of India dated the 15th November, 1971, under sub-section (3) of section 8 of the Inland Air Travel Tax Ordinance, 1971. [Placed in Library. See. No. LT-1217/71]

MESSAGES FROM RAJYA SABHA

SECRETARY : Sir, I have to report the following messages received from the Secretary of Rajya Sabha :—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Railway Passenger Fares Bill, 1971, which was passed by the Lok Sabha at its sitting held of the 25th November, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Tax on Postal Articles Bill, 1971, which was passed by the Lok Sabha at its sitting held on the 25th November, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Inland Air Travel Tax Bill, 1971, which

was passed by the Lok Sabha at its sitting held on the 25th November, 1971, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

COMMITTEE ON PUBLIC UNDERTAKINGS

SECOND REPORT AND MINUTES

SHRI M.B. RANA (Broach) : I beg to present the following Report and Minutes of the Committee on Public Undertakings:—

(1) Second Report on Bharat Earth Movers Limited.

(2) Minutes of the sittings of the Committee on Public Undertakings (1970-71 and 1971-72) relating to the Second Report of the Committee on Bharat Earth Movers Limited.

DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1971-72

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAJIYA) : I beg to present a statement showing Supplementary Demands for Grants in respect of the Budget (Railways) for 1971-72.

12.37 hrs.

STATEMENT RE. HINDUSTAN MOTORS FACTORY, UTTARPARA

THE MINISTER OF INDUSTRIAL DEVELOPMENT (SHRI MOINUL HAQUE CHOUDHURY) : I beg to lay on the Table of the House a statement on the condition of the plant and machinery for production of cars in the Hindustan Motors factory at Uttarpara and book value thereof.

Statement

MR. SPEAKER, Sir, In response to your suggestion that I make a statement in the House on the condition of the plant and machinery for production of cars in the Hindustan Motors factory at Uttarpara and the book value thereof, I wish to make